

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
UNSTARRED QUESTION NO.420
TO BE ANSWERED ON THE 12TH DECEMBER, 2018

ONE RANK ONE PENSION

420. SHRI RAHUL KASWAN:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether One Rank One Pension (OROP) has been implemented by the Government for the personnel of Armed Forces;
- (b) if so, the details thereof;
- (c) whether there is any resentment among the personnels of Armed Forces in this regard;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

र० र रा०य मं०ी

(डा. सुभाष भामरे)

(a) & (b): The Government has implemented One Rank One Pension (OROP) for Defence Forces Personnel with effect from 01.07.2014. As on 30.09.2017 (compiled till 01.05.2018), a sum of Rs.10,795.40 crores has been released to 20,60,220 Defence Forces Pensioners / Family Pensioners in four instalments towards the arrears.

(c) to (e): Some Ex-Servicemen Associations have been demanding changes in methodology for fixation of pension, periodicity of its revision, coverage of future Premature retirees (PMR) cases etc. The Government appointed One Member Judicial Committee (OMJC) on OROP to look into anomalies, if any, arising out of implementation of OROP on 14.12.2015. The Committee submitted its report on 26.10.2016. An Internal Committee has been constituted by the Government on 19.07.2017 to examine the recommendations of OMJC with respect to feasibility and financial aspects.
